BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 73/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

Name of the Company:

Bharatbhai Vrajlalbhai Selani

(Shiv Cotgin Pvt Ltd.)

V/s.

Dena Bank & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

Code

SIGNATURE DESIGNATION S.NO. NAME (CAPITAL L REPRESENTATION 1. Wohit augster Applicant Harryson 2. MANDEENSZNAN SALUJA Oppnint Respondent Advocate FOR DUROUTK PATEL KALPESUR-PATEL. Bayaj Firance A V Respodent (Dona Bonk) A Journal of the Corner of the A. CANOMI

Learned Advocate Mr. Mohit Gupta i/b A R Gupta Associates present for Corporate Debtor/ Applicant. Learned Advocate Mr. Mandeep Singh Saluja with Learned Advocate Mr. Dhruvik Patel i/b Learned Advocate Mr. Kalpesh Patel present for Respondent (Bajaj Finance). Learned Advocate Mr. Anip Gandhi present for Respondent (Dena Bank).

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent (Dena Bank).

Proof of service filed.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of August, 2017.